

THE MINISTER OF FOOD AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) No, Sir.

(b) Does not arise.

SEMINAR ON TRIBAL AND RURAL WELFARE

***334. SHRI K. C. BAGHEL:** Will the Minister of SOCIAL SECURITY be pleased to state:

(a) whether it is a fact that the Second All India Seminar on Tribal and Rural Welfare was held at Bhubaneswar recently; and

(b) if so, what are the main recommendations of the Seminar?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL SECURITY (SHRIMATI MARAGATHAM CHANDRASEKHAR):

(a) Yes.

(b) The Government of Orissa, who had organised this Seminar, have not yet communicated the recommendations made by the Seminar. The information is being collected from the State Government and will be laid on the Table of the House as soon as it is received from them.

STRIKES IN BOMBAY DOCKS AND COCHIN HARBOUR

***340. SHRI T. V. ANANDAN:** Will the Minister of TRANSPORT be pleased to state:

(a) whether it is a fact that there were strikes recently in Bombay Docks by Crane Drivers and in Cochin Harbour by Tally Clerks; and

(b) if so, what are the reasons therefor and what action has been taken by Government in each case for restoration of normal working and prevention of such strikes in the future?

THE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): (a) and (b) A statement is laid on the Table of the Sabha.

STATEMENT

The Mobile Crane Drivers of the Bombay Port Trust went on strike from

9.00 P.M. on the 19th January to 12 NOON on the 20th January, 1965, as a protest against an alleged assault on a Forklift Driver by one of the Dock Mazdoors. On the same day some workmen including Crane Drivers, Mazdoors, and Lock Gate Staff of the Hydraulic Establishment, Alexandra Dock, stopped work from 8.10 A.M. to 1.30 P.M. as a protest against an alleged assault on a shifting-gang mazdoor by a Head Foreman of a Stevedore Company. There was stoppage of work by some Wharf Crane Drivers from 9.00 P.M. on the 5th February to 5.00 P.M. on the 6th February, 1965, as a protest against the non-payment of piece rates for unloading bulk wheat from barges. The Port Trust take all possible precautions to avoid strikes but lightning strikes as on the occasions referred to are beyond their control.

There was stoppage of work in the Port of Cochin on the 17th and 18th January, 1965, on account of a strike by Tally Clerks who are usually engaged for work on board ships by the steamer Agents. The strike referred to by the Hon'ble Member was caused by the non-employment of Tally Clerks for work on food ships chartered by the Food Department. The Steamer Agents maintained that in accordance with the Charter Party Agreement, it was the responsibility of the Charterers to arrange discharge of cargo free of all expenses to the steamer and hence the employment of Tally Clerks on board ships was the liability of the Charterers, namely, the Food Department. The Food Department, on the other hand, were not prepared to meet the expenses of employing Tally Clerks as, from their point of view, tally on board ships would not serve any purpose and they did not expect the Agents to employ Tally Clerks on their behalf. As a result of negotiations between the Steamer Agents and the local representative of the Department of Food with the assistance of the Cochin Port Trust, work was resumed from the night shift of 18.1.1965. The Tally Clerks do not come under the purview of the Cochin Port Trust, nor have they been brought within the Dock Labour Scheme of the Cochin Dock Labour Board. The Department of Food have been advised to settle quickly the question of employment of tally clerks with the steamer Agents to